

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 421**  
**Appeal No. 246/ND/252/2022**

**IN THE MATTER OF:**

|   |     |            |
|---|-----|------------|
| Income Tax Officer, Ward 26(3),           | ... | Applicant  |
| Versus                                    |     |            |
| Registrar of Companies, Delhi & Ors. (M/s | ... | Respondent |
| Vinayak Research and Analysis Pvt. Ltd.)  |     |            |

**Under Section 252.**

**Order delivered on 07.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

|                                      |   |   |
|--------------------------------------|---|---|
| For the Applicant/<br>I.T Department | : | Adv. Puneet Rai, Sr. Standing Counsel, Adv. Rishabh<br>Nangia, Jr. Standing Counsel |
| For the Respondent                   | : |   |
| For the RoC                          | : | Adv. Jyoti Khurana  |

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to multiple Benches, there is paucity of time, the matter is adjourned to **02.07.2024**.

**Sd/-**  
**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**